

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. ST/728 /2009 – SM[BR]

Date 23/09/2010

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S ANURAG SONI (PROP.)

BRITISH SCHOOL OF ENGLISH ROYAL APARTMENT,
BEHIND BUS STAND, JABALPUR.

M/S ANURAG SONI (PROP.)

Appellant

Vs
Respondent

C.C.E BHOPAL

I am directed to transmit herewith a certified copy of **Final order No. 1014 / 2010-SM[BR]** dated 14.9.2010
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E BHOPAL

HOSHANGABAD ROAD, 48, ADMINISTRATIVE AREA, AREA HILLS, BHOPAL (M.P.) 462011

2. Adv. / Consult

MR. ARYA BHATT ADVOCATE (HIGH COURT)

503, SHAHI NAKA GARHA WARD, JABALPUR (M.P.)

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise, I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai - 17

9 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

10 Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

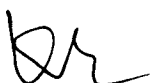
11 Easy Service Tax Online Dot Com Pvt Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad - 15

12 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

13 TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070

14 Office Copy

15 Guard file


Assistant Registrar
(SM Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
Court No.IV

E/Appeal No. 728/09-SM

(Arising out of order in appeal No. 219/BPL/09 dated 26.5.08 passed by the Commissioner of Central Excise (Appeals), Bhopal)

Date of Hearing: 14.9.10

For approval and signature:

Hon'ble Shri M. Veeraiyan, Member (Technical)

1. Whether Press Reporters may be allowed to see Under Rule 27 of the CESTAT (Procedure) Rules, 1982?

Yes

2. Whether it should be released under Rule 27 of the CESTAT(Procedure) Rules, 1982 for publication in any authoritative report or not?

NO

3. Whether Their Lordships wish to see the fair copy Of the order?

See

4. Whether Order is to be circulated to the Departmental Authorities?

NO

M/s Anurag Soni (Prop.)

Appellants

Vs

CCE, Bhopal

Respondent

Appeared for the Appellant: None

Appeared for the Respondent: Shri Anil Khanna, SDR

Coram: **Hon'ble Shri M. Veeraiyan, Member (Technical)**

Final ORDER 10/11/2010 SM(Br)

Per M. Veeraiyan:

None appears for the appellants in spite of notice. On earlier occasions i.e. on 20.7.10, 23.7.10 and 14.9.10, none appeared on behalf of the appellants.

2. In view of the above, it appears that the appellants are not interested in pursuing the appeal. The appeal is dismissed for non-prosecution.

(M. VEERAIYAN)
Technical Member

MPS*